13.09 hrs.

The Lok Sabha adjourned for lunch till ten miniutes past Fourteen of the clock.

The Lok Sabha then re-assembled after Lunch at Fifteen Minutes Past Fourteen of the Clock.

14.15 hrs

[**Mr. Deputy-Speaker** *in the Chair*]

STATEMENT RE : RESCUE OF WORKERS IN A COLLIERY

MR. DEPUTY-SPEAKER : Now, the Labour Minister will make a small announcement.

श्री कंवर लाल गुप्त (दिल्ली सदर) : उपाध्यक्ष महोदय, मैं दो शब्द कहना चाहता हूं, (**व्यवधान**)

MR. DEPUTY-SPEAKER : First, let the hon. Minister make an announcement.

SHRI KANWAR LAL GUPTA : Will you permit me afterwards ? I want to raise an important matter.

MR. DEPUTY-SPEAKER : Let the hon. Member resume his seat. Let us hear the Labour Minister.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHBILATATION(SHRI BHAGWAT JHA AZAD) : I am glad to be able to tell the House of the praiseworthy and successful efforts to rescue some workers who were involved in an accident in a coal-mine in the Asansol area. On the night of the 14th there was a roof-fall in this mine and as a result 14 loaders were trapped underground at a depth of about 70 feet. Officials of the mine assisted by the rescue staff ofthe Directorate General of Mines Safety immediately commenced operations to bore a hole into the underground working in order to establish contact with the loaders. By the 16th morning a sufficiently wide hole had been bored to effect contact. The loaders were found to be cheerful and in good heart; oxygen was made available to them through the hole and liquid nourishment was also passed on to them. Operations to dig a tunnel then continued round the clock and all the time contact was maintained with the workers. A tunnel of a total length of 45 feet was dug and I am glad to inform the House that the workers have been rescued early this morning and were found to be in good health and cheer. I am sure the House will want to share with me the sense of relief and happiness at the successful outcome of the operations and to congratulate all these who took part in it, and the workers and their Provident Fund Scheme.

RE: SITUATION IN MADHYA PRADESH

श्री कंवरलाल गुप्त: उपाध्यक्ष महोदय, मुझे यह कहना है कि जैसा आप को मालूम होगा कल मध्य प्रदेश के चीफ मिनिस्टर ने गवर्नर से कहा कि हाउस को डिजाल्व कर देना चाहिए ।

SHRI A. S. SAIGAL (Bilaspur) : If you are permitting him, then you have to permit me also. I come from Madhya Pradesh, and I must also get an opportunity.

श्री कंवरलाल गुप्त : मैं आपको वहां की लेटेस्ट पोजीशन बतलाना चाहता हूँ ।

MR. DEPUTY-SPEAKER : What is the latest position ? Is there any urgency about it.

श्री कंवरलाल गुप्त : लेटेस्ट पोजीशन यह है कि चीफ मिनिस्टर का जो त्याग-पत्र है वह स्वीकार कर लिया गया लेकिन असेम्बली के बैठने के बाद स्पीकर ने उसको 26 तारीख तक के लिए स्थगित कर दिया । मेरा कहना यह है कि जो ऐडवाइस चीफ मिनिस्टर ने कर दी थी गवर्नर का फर्ज था कि वह उसको मंजूर करता और मिड टर्म पोल की बात को मानता ।

वहां गवर्नर के इन्स्टिट्यूशन का मिसयूज किया गया और पहले नये चीफ मिनिस्टर को ओथ नहीं दिलाई गई। जब हमने यहां पर मामले को रेज किया तब ओथ दिलाई गई। गवर्नर का यह फर्ज था कि चीफ़ मिनिस्टर के रिजाइन करने से पहले.. (**व्यवधान**) आपको याद होगा श्री डी. पी. मिश्र ने भी यही मांग की थी कि अगर मैं चीफ मिनिस्टर हूं तो मुझे हक है कि मैं मिड-टर्म पोल की मांग करूं।

SHRI SHEO NARAIN (Basti) What is the value of that Chief Minister who resigned before facing the House ?

श्री कंवरलाल गुप्त : उन्होंने कहा कि मिड-टर्म पोल होना चाहिये और गवर्नर के लिए कांस्टिट्यूशन की तहत यह बाइंडिंग होगा कि वह उसको माने।

मेरा कहना यह है कि कांग्रेस पार्टी और केन्द्र डबल स्टेन्डर्ड्स कर रहे हैं। जब डी. पी. मिश्र पहले अलग होने लगे तब श्री चव्हाण ने बयान दियां था कि ठीक है, चाहे माइनारिटी हो या कुछ हो, उनकी बात माननी होगी और वह बाइंडिंग होगी। मैं आप के जरिये से श्री चव्हाण से पूछना चाहता हूं कि आज वह डबल स्टैन्डर्ड क्यों कर रहे हैं। जब डी. पी. मिश्र की मिनिस्ट्री हटने लगी तब एक स्टैन्डर्ड रखते हैं और आज दूसरा स्टैन्डर्ड रख रहे है। आज जब इसकी मांग की जा रही हैं तब माइनारिटी का सवाल उठ रहा है। यह सवाल माइनारिटी या मैजारिटी का नहीं है। चीफ मिनिस्टर ने जो ऐडवाइस गवर्नर को दी है वह मानी जानी चाहिये। चीफ मिनिस्टर रहते हुए उन्होंने कहा कि मिड-टर्म पोल हो और मिड-टर्म पोल होना चाहिये।

SHRI MADHU LIMAYE (Monghyr) : On a point of order. . .

SHRI A. S. SAIGAL : On what subject is his point of order ?

MR. DEPUTY-SPEAKER : On the statement made. *(Interruptions)*

श्री रणधीर सिंह (रोहतक) : पहले मैं खड़ा हुआ हूँ, पहले मुझको सुनना चाहिये। श्री मधु लिमिये मेरे बाद में खड़े हुए हैं। आप पहले से खड़े हुए मेम्बरों को देखते ही नहीं।

MR. DEPUTY-SPEAKER : I am not going to permit any Member now. I am looking at both sides. . .

श्री रणधीर सिंह : मेरा ऐतराज यह है कि यह भी खडे हुए और मैं भी खड़ा हुआ, लेकिन मैं इतनी देर से खड़ा हुआ हूं। आप पहले उनको कैसे बुला सकते हैं ?

MR. DEPUTY-SPEAKER : There are three Members rising on the Congress side and there are some Members rising on the Opposition side also. Let me first dispose of the point raised by Shri Kanwar Lal Gupta.

SHRI M. A. KHAN (Kasganj) : You may call one Member from the other side and one from our side *(Interruptions)*

MR. DEPUTY-SPEKER : Nothing will be recorded now.

(Interruptions) (**)

MR. DEPUTY-SPEAKER : I am not going to listen to anyone. Nothing will be recorded.

Shri K. L. Gupta has made a statement after hearing some news. The question is whether at this juncture, the attention of this House could be attracted..

An. hon. MEMBER : Adjournment.

MR. DEPUTY-SPEAKER : There is no question of any adjournment motion.

** Not recorded.

[Mr. Speaker]

There is no question raised which could attract the attention of this House at this stage. Then he gave a prior instance concerning Shri D. P. Mishra's advice. But that advice was not followed by the Governor then.

श्री मधु लिमये : ऐसी हालत नहीं है। रिकार्ड पर गलत बात आ रही है। मेरा व्यवस्था का प्रश्न हैं।

MR. DEPUTY-SPEAKER : I am on my legs. Shri Gupta made a sort of extempore statement taking me by surprise, as usual. I permitted him to make it. Now let me make my observation on it. The Chief Minister resigned because he has no confidence that he has the majority *(Interruptions)*.

SHRI KANWAR LAL GUPTA : I object to that.

MR DEPUTY-SPEAKER : Let me complete my observation. I am within my rights in doing so.

श्री मधु लिमये : उस पर प्वाइंट आफ आर्डर नहीं है।

SOME HON. MEMBERS *rose-*

Mr. DEPUTY-SPEAKER : I will hear after I finish my statement, not before. At this juncture, he will have to prove that the attention of this House could be attracted. That he has not done. He has drawn my attention to certain developments and I am explaining because this House is the custodain of the Constitution. It is no use flinging the accusation of double standards on all occasions without going into the record. On this occasion, I have gone through the news. One thing is certain. As on the former occasion, on this occasion also, he himself has tendered resignation because he has no majority behind him. In such a position, there is no government as such there. How could the Assembly function without a Government I cannot see. Therefore, whatever he has raised is absolutely beside the point.

श्री मधु लिमये : अभी आपने कहा था कि आप व्यवस्था के प्रश्न को सुनेंगे। चौधरी साहब को आप पहिले सुनिये। वह ख्वाम ख्वाह नाराज हो जाते हैं। वैसे मैं पैरों पर था।

श्री मु० अ० खां : श्री गुप्त ने एक बात कही है। हमारा फर्ज हैं कि उसका जवाब दें। आप को हमें इजाजत देनी चाहिये। हमारे अधिकारों की आप रक्षा नहीं करेंगे तो और कौन करेगा। मुझे आप दो मिनट दें।

MR. DEPUTY-SPEAKER : That has been disposed of. No discussion is called for on this. If he has a point of order, I will hear him. Otherwise no.

SHRI A. S. SAIGAL: You have already given a ruling. Now nobody can ask any question about Madhya Pradesh.

श्री रणधीर सिंह (रोहतक): मध्य प्रदेश की बातें मैं नहीं करता हूँ। मेरी बड़ी तुक की बात है। घुट के मर जाऊं यह मर्जी मेरे सैयाद की है। मेरी जो फरियाद है ...

नालां इसे सुनकर खुश न हो ओ सुनने वाले
दुखे हुए दिल की फरियाद यह सदा है।

मैं चालीस करोड़ किसानों की बात कहने जा रहा हूँ। किसानों को एक तरफ तो कीमत कम से कम दी जा रही है और दूसरी तरफ एग्रिकलचरल प्राइस कमिशन की रिपोर्ट आई हैं जिसमें कहा गया है कि दस परसेंट व्हीट की कीमत गिराई जाए और उसके साथ साथ बीस परसेंट प्रोक्योरमेंट को बढ़ाया जाए। अब पुलिस को देहात में लगाया जाएगा और किसान से जबर्दस्ती अनाज लिया जाएगा। आप देखें इनपुट्स की कीमत बढ़ गई है, खाद की कीमत बढ़ गई है, पानी की कीमत बढ़ गई है और दुनिया भर के टैक्स किसानों पर लगाये जा रहे है। मैं पूछना चाहता हूँ कि किसान जो हैं क्या वह शहरियों का गुलाम है। मैं मिनिस्टर

फार पार्लिमेंटरी एफेयर्ज से और बाबू जगजीवन राम जी से कहना चाहता हूं कि हम इस चीज को मानने के लिए बिल्कुल तैयार नहीं है। उनको ऐसा कमिशन मुकर्रर नहीं करना चाहिये जिसमें सारे शहरी बाबू बैठे हों, कंज्यूमर बैठे हों और सारे गैर किसान हों, नान ग्रोअर्ज हों। इस कमिशन में ऐसे ही लोग हैं। इस कमिशन को डिसमिस किया जाए और नए कमिशन में अस्सी परसेंट किसान लिये जांए और अपोजीशन और कांग्रेस साइड के जो एम पीज लिये जायें वे भी किसान लिये जायें।

प्लानिंग कमिशन भी सारे का सारा एंटी पैजेंटरी है। उसके डिप्टी चेयरमैन को हटाया जाए और प्लानिंग कमिशन में भी अस्सी परसेंट किसान होने चाहिये। देश जा कहां रहा है। जो मुर्गी सोने का अंडा देती हैं उसको मारोगे क्या ? क्या किसान को बरबाद करोगे ? उस पर इतना अत्याचार न करो। अगर वह बोलता नहीं है तो कुल्हाड़ी से उसको मारोगे ? बीस परसेंट...

MR. DEPUTY-SPEAKER : That is enough.

श्री रणधीर सिंह : प्रोक्योरमेंट हम नहीं देंगे। दस परसेंट कम कीमत पर हम देने के लिए तैयार नहीं हैं। इस रिपोर्ट को रद्दी की टोकरी में डालें, दुबारा कमिशन बनाये। पिछली दफा यानी 1968 में जो प्राइसिस आपने दी थीं, उन प्राइसिस को आप बढ़ायें। मैं आपका बड़ा मशकूर हूं कि आपने मुझे समय दिया।

SEVERAL HON. MEMBERS *rose*--

MR. DEPUTY-SPEAKER : I will permit every one who is relevant. Now please resume your seat.

SHRI RANDHIR SINGH *rose*--

MR. DEPUTY-SPEAKER : This is not proper. I permitted you for a minute because you wanted to say something. On such occasions if you go on making speeches and on that everybody raises a point of order, there will be no end to it.

SHRI RANDHIR SINGH : No point of order, Sir.

SEVERAL HON. MEMBERS *rose*-

SHRIMATI SHARDA MUKERJEE (Ratnagiri): I want just to say that the hon. Speaker said that the some people have taken the monopoly of shouting. Any one who shouts gets a chance. We come. (*Interruptions*)

SHRI RANDHIR SINGH : No shouting. You must behave. (*Interruptions*) I am speaking for the 40 million peasantry of India.

SHRI MADHU LIMAYE *rose*. (*Interruptions*).

MR. DEPUTY-SPEAKER: May I point out that you please put what you want to say in a polite language and a little low tone.

SHRI NARAIN SWARUP SHARMA (Dauriganj) : It is most disrespectful to the hon lady Member.

SHRI RANDHIR SINGH : I have always been respectful to the hon. lady Member. I consider her has as my sister.

SHRI S. M. BANERJEE *rose*-

MR. DEPUTY-SPEAKER : What is your point of order ?

SHRI S. M. BANERJEE (Kanpur) : We do not shout- We raise our voice. Your voice is mild. That is not our fault. The hon. lady Member is very vocal in the Congress Party. She defends Birlas by shouting. Here she comes and says tnat we have taken the monopoly of shouting.

MR. DEPUTY-SPEAKER : It has nothing to do with this.

SHRI K. SURYANARAYNA (Eluru) : Where is the questionof point of order ?

SHRIMATI SHARDA MUKERJEE : What has Shri Banerjee got to do ?

श्री मधु लिमये : इसमें दो सदस्य यकायक खड़े हो गये हैं। इन्होंने एग्रिकलचरल प्राइसिस कमिशन के मामले को उठाया है। वह ठीक था। हमने भी नोटिस दिया था उस पर मैं बोलना इस वक्त नहीं चाहता हूं। चौधरी साहब ने ठीक बात कही है।

कंवर लाल गुप्त जी ने जो बात कही है उसी के बारे में मैं डेढ़ दो मिनट में खत्म कर दूंगा। उस पर मेरा प्वाइंट आफ आर्डर है।

MR. DEPUTY-SPEAKER : I have given my ruling on that.

श्री मधु लिमये : मैं आपके हक में बोल रहा हूं। यहां पर यह बताया गया है कि दो साल पहले या डेढ़ साल पहले श्री डी०पी० मिश्र ने सलाह दी थी कि·······

MR. DEPUTY-SPEAKER : Please finish. You are going again into the same subject. So for as Madhya Pradesh and Mr. D. P. Mishra are concerned, that point had been raisad and disposed of. What is the point of order now ?

श्री मधु लिमये : मैं उस पर नहीं जा रहा हूं।

MR. DEPUTY-SPEAKER : It should concern something before the House-the point of order. After I gave my ruling, nothing remains before the House.

श्री मधु लिमये : आप मुझे अपना पायंट आफ आर्डर रखने तो दीजिए।

MR. DEPUTY-SPEAKER : I do not permit anyone to make mention about Madhya Pradesh after I have given my ruling.

श्री मधु लिमये : तो फिर आप ने मुझे इजाजत क्यों दी ? आप ने स्वयं मुझे बोलने की इजाजत दी।

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण) : उपाध्यक्ष महोदय, मैं ने आप को सूचित किया है कि मैं सदन की कार्यवाही को स्थगित करने का प्रस्ताव रखना चाहता हूँ। हम एक दो दिनों से अखबारों में एंग्विला की घटनाओं के बारे में पढ़ रहे हैं। आज वहां पर एक बहुत गम्भीर घटना घटी है, जिस की विश्वव्यापी प्रतिक्रिया होने की सम्भावना है। मैं समझता हूँ कि उस के बारे में इस सदन में सरकार की ओर से कोई बयान आना बहुत आवश्यक है।

आप जानते हैं जि यह सदन साम्राज्यवाद के खिलाफ लगातार लड़ता और उस के खिलाफ अपनी आवाज उठाता आ रहा है। कल अंग्रेजों ने अपनी गनबोट्स भेज कर उस छोटे से द्वीप एंग्विला, को अपने का कब्जे में लेने का कार्य किया है। बरसों से हम लोग चिल्ला रहे हैं कि इस देश को कामनवेल्थ से हट जाना चाहिए, लेकिन फिर भी यह सरकार इस देश को कामन-वेल्थ का सदस्य बनाये बैठी है। कुछ समय पहले प्रधान मंत्री ने कामनवेल्थ के प्रधान मंत्रियों की बैठक में भाग लिया, जिसकी सदारत उन विल्सन साहब ने की थी, जिन्होंने अब गनबोट्स भेज कर इस एंग्विला द्वीप पर कब्जा किया है। अंग्रेजों के इस कार्य की इस सदन द्वारा और सरकार द्वारा निन्दा की जानी चाहिए। अंग्रेज लोग रोडेसिया जैसे मुल्कों के खिलाफ कोई कार्यवाही करने के लिए तैयार नहीं हैं, जहां बहुसंख्यक जनता के अधिकारों का हनन हो रहा है, लेकिन एंग्विला जैसे एक छोटे से और गरीब देश में अपने सैनिक भेज कर वे फिर से अपना साम्राज्यवाद फैलाने का प्रयास कर रहे हैं, जिस को दुनिया के हर एक भाग से हटाने का हम बरसों से प्रयत्न कर रहे हैं।

इस स्थिति में मैं चाहता हूँ कि प्रधान मंत्री या

वैदेशिक कार्य मंत्री तत्काल इस बारे में सदन के सामने अपना वक्तव्य दें और कम से कम अब हम लोग कामनवेल्थ से निकलने का फैसला करें, जिस की सदारत करने वाला मुल्क अब भी दुनिया में अपना साम्राज्यवाद फैलाने का प्रयास कर रहा है। मैं स्पष्ट कर देना चाहता हूं कि यह किसी दल विशेष का प्रश्न नहीं है। आज अंग्रेजों की इस कार्यवाही के विरुद्ध हिन्दुस्तान भर को अपनी आवाज उठानी चाहिए और इस सरकार को इस बारे में अपना मत व्यक्त करना चाहिए।

श्री शिव चन्द्र झा (मधुबनी) : उपाध्यक्ष महोदय, मैं श्री जार्ज फरनेन्डीज के प्रस्ताव का समर्थन करता हूं। प्रधान मंत्री को आ कर सदन में इस बारे में वक्तव्य देना चाहिए। (**व्यवधान**)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I want guidance from you, Mr. Deputy Speaker. I have been watcing the proceedings for the last few days ; your arrival here at 2 P. M. coincides with any Member getting up and discussing any matter, without prior notice. May I know whether this is consistent with the rules of prcedure of this House and whether you, as the custodian of the time of the House, are going to allow such wastage of time . . . (*Interruptions.*)

श्री जार्ज फरनेन्डीज : क्या साम्राज्यवाद के खिलाफ आवाज उठाना और एंग्विला के मामले पर बोलना टाइम का वेस्ट है ? (**व्यवधान**) मंत्री महोदय को अपने शब्द वापस लेने चाहिए।

श्री शिव चन्द्र झा : यह बहुत अनुचित है। आप मंत्री महोदय को अपने शब्द वापस लेने के लिए कहिये। (**व्यवधान**) मंत्री महोदय ने इस सदन और आप के खिलाफ जिन शब्दों का प्रयोग किया है वह उन्हें वापस लें। (**व्यवधान**)

MR. DEPUTY-SPEAKER : Order, order. He has raised a very important matter ; at 2 O' clock, after the recess, we gather here. Sometimes notice is given, but it is not a regular notice. So, I have also said, and observed. . . (*Interruptions*)

SHRI S, M. BANERJEE : Sir, I raise a point of order.

SHRI N.K. SOMANI (Nagaur): Sir, what does the Minister mean by these observation "wastage of time" ?

SHRI SHEO NARAIN : Sir, they are giving a certificate to the Minister by this behaviour (*Interruptions*)

SHRI S. M. BANERJEE : Sir, I have all regard for Shri Raghu Ramaiah. But the whole thing is, he is a new Minister in the Ministry of Parliamentary Affairs. If he is not satisfied with the proceedings of this House, he might read the rules and learn. He is questioning your authority. Let him read rule 340. If he is safeguarding your right, we have to safeguard our right under rules 340. (*Interruptions*)

MR. DEPUTY-SPEAKER : I have seen that rule.

SHRI S. M. BANERJEE : Apart from that, thre is rule 389. Under that rule, you have got the residuary powers. You are the authority to regulate the proceedings, (*Interruptions*)

SHRI SHRI CHAND GOYAL (Chandigarh) : I also take strong ecception to the words of the Minister of Parliamentary Affairs. Important events take place inside the country or outside the country, and they are brought before this august House. This august House has to take notice of those developments. Now, we are working under your guidance, and you gave permission to the hon. Members to raise these points. But the hon. Minister makes an allegation that the time of the House is being wasted. That allegation is not at all justified. We would request the hon. Minister to withdraw his words.

SHRI S. KUNDU (Balasore) : I wanted to say that Shri George Fernandes has brought a very important matter. It is not a question of a small isolated island, It is a question of vital importance, of liberty and

[Shri S. Kundu]

freedom, connected with the people of some part of this world. This is being usurped by the British with their might. In such matters this House wishes to expres its grave concern. I want that he should bring in a motion, and this action should be condemned. Instead of doing that, he says that it is wastage of the time of the House.

SOME HON. MEMBERS : Shame, Shame.

श्री मधु लिमये : मंत्री महोदय को यह शोभा नहीं देता है कि वह इस प्रकार के शब्दों का प्रयोग करें। (**व्यवधान**) वह अपने शब्दों को वापस लें। इन पर जो पैसा खर्च हो रहा है, वह वेस्टफुल एक्सपेंडीचर है। आप इन शब्दों को सदन की कार्यवाही से निकाल दीजिए।

श्री शिव चन्द्र झा : उपाध्यक्ष महोदय, संसद-कार्य मंत्री ने यह कह कर एक खराब परम्परा का सिलसिला शुरू किया है कि आप इस सदन का समय बर्बाद कर रहे हैं। जब मंत्री महोदय ऐसा कहते हैं, तो फिर और सदस्य भी कह सकते हैं। आप इस सदन में सुप्रीम हैं। इस लिए मैं आप से दरख्वास्त करूंगा कि आप मंत्री महोदय को अपने शब्द वापस लेने के लिए कहें, ताकि आप पर और इस सदन पर कोई आक्षेप न हो। मैं माननीयसदस्य, श्री जार्ज फरनेन्डीज के प्रस्ताव का समर्थन करता हूं। मैं चाहता हूं कि प्रधान मंत्री सदन में आ कर इस बारे में वक्तव्य दें।

SHRI SHEO NARAIN : The Minister of Parliamentary Affairs is a new Minister to this portfolio. We all agree on that. First of all, he said that he wants your guidance. The proceedings are before you. He said that he requires your guidance. As a new Parliamentary Affairs Minister he has put this before you, saying that he requires your guidance and there is nothing wrong there. But these people are giving a certificate to the hon. Minister ; they are killing the time of the House.

We have a right to seek guidance from you. Your are the custodian of our rights.

SHRI N. K. SOMANI: Very unfortunately, some remarks have been made which amount to saying that there is some connivance or conspiracy between you in the Chair and the members of the opposition. He can accuse anyone of us of misbehaviour or misdemeanour. But I feel that these remarks that as soon as you come and occupy Chair, any Tom, Dick and Harry stands up and raises any suject is a reflection on the Chair. It may be unwitting, but he should withdraw those remarks.

SHRI S. M. BANERJEE: He said 'these people'. It should not be said like that.

श्री अ० सिंह सहगल : उपाध्यक्ष जी, यह सदन हाउस आफ़ पीपुल है और हाउस आफ पीपुल में यदि पीपुल कह दिया गया तो हमारे मित्र बैनर्जी साहब को नाराज क्यों होना चाहिए? मैं तो नहीं समझता कि इसमें ऐसी कोई नाराज होने की बात है। लेकिन मैं आपसे अर्ज करूंगा कि इस हाउस की डिग्निटी मेनटेन करना, यह आपका काम है। यदि आपसे वह कोई चीज कैलरिफाई कराना चाहते हैं कौर मिनिस्टर यदि क्लैरिफिकेशन के लिए कह रहे हैं तो आपको उसका बराबर क्लैरिफिकेशन करना चाहिए और उनकी मदद करनी चाहिए। चेयर में रहने के बाद यह आपका कर्तव्य हो जाता है। मैं आपको चैलेंज नहीं करना चाहता। मैं आपसे रिक्वेस्ट करना चाहता हूं कि इन हमारे दोस्तों को कम से कम इतना तो बताइये कि जरा धीरे से बात करें, धीरे से चीजों को उठायें और नम्रता से व्यवहार करें। मैं इतना ही आपसे निवेदन करूंगा, इस तरह से करके हाउस का वक्त ज्यादा खराब न करें।

श्री एस०एम० जोशी (पूना) : मैं बिल्कुल गम्भीरता से बोलना चाहता हूं। मैं ने भी सुना जो मन्त्री महोदय ने कहा और मुझे ऐसा लगा कि उसमें कुछ ताना है, आक्षेप है और मैं

समझता हूं कि वह शायद ऐसा इन्टेन्ड नहीं करते थे लेकिन उसका मतलब यह हो जाता है। इसलिए मैं भी दरख्वास्त करूंगा कि वे इन चीजों को वापिस ले लें।

श्री प्रकाशवीर शास्त्री (हापूड़) : मैं आपसे बड़ी नम्रता के साथ एक निवेदन करना चाहता हूं और वह इस दृष्टि से जिससे कि इस सदन की गरिमा किसी क्षण भी नष्ट न हो। मेरा निवेदन यह है कि आपकी उदारता की तो मैं सराहन करता हूं कि आप जिस समय इस गद्दी पर आकर बैठते हैं तो सदस्यों को महत्वपूर्ण प्रश्नों को उठाने का अवसर देते हैं। इसी आधार पर जब यहां आप लंच आवर के बाद आये तो तीन महत्वपूर्ण प्रश्न उठाये गए–एक मध्य प्रदेश की विधान सभा भंग होने के सम्बन्ध में, दूसरा किसानों के गले पर जो एक नई छुरी रखी जा रही है उसके सम्बन्ध में और तीसरा ऐंग्विला दीप के ऊपर जो ब्रिटेन ने अधिकार किया है उसके सम्बन्ध में इन तीनों महत्वपूर्ण प्रश्नों को आपने उठाने की अनुमति दी। मेरा कहना यह है कि सदन में कोई इस प्रकार की कार्यवाही न हो जिससे पक्ष या विपक्ष दोनों और के सदस्यों को आपस में इस प्रकार तनावपूर्ण स्थिति में प्रश्न इत्यादि करने पड़ें। या तो उसके लिए आप कोई परम्परा निर्धारित करें कि प्रति दिन सदन में एक घंटा या आधा घंटा समय इस प्रकार का होगा जिसमें जो कोई तात्कालिक महत्वपूर्ण प्रश्न हों, सदस्य उनको उठा सकें और सरकार की ओर से उनका जवाब दिया जा सके। अन्यथा इस प्रकार से सदन की गरिमा को नष्ट करते जाने का परिणाम एक दिन यह होगा कि हम इस सदन को प्रभावहीन बन देंगे। यह मैं कल के बाद आपको आज दोबारा चेता देना चाहता हूं।

MR. DEPUTY-SPEAKER: Let me first explain the background. Usually when there is any important event outside, some members try to raise it. I have observed it is done surprisingly quite often. Sometimes notice is given, but that notice is not the normal, regular notice. Mr. Fernandes should have raised it while the Speaker was here. When Mr. Gupta raised that point, naturally he has got the latest information. I could not take objection, because it related to an important constitutional point at the present juncture.

I do recognise that after recess when I resume Chair sometimes some issues are raised, but I must not just shut my eyes if there is an important event outside. For instance, Shri Cupta is always vigilant and I could anticipate as soon as he got up that so far as Madhya Pradesh is concerned he had some doubts. Therefore, if we lay down hard and fast rules about such issues it would be a little suppression. That is my view.

But it should not be a sort of a debate. I would like to point out to the hon. Minister that these points are raised with a view to draw the attention of the Government or the concerned Minister to the issue. This is the position in this House. About the matter raised by him or Shri Gupta the Law Minister is here and he has taken note of it for consideration.

So far as the matter raised by Shri Fernandes is concerned I feel that every hon. Member in this House is naturally concerned about the action of the British Government against a small part of a federal republic having 6000 people. To that they have sent a big armada. As against that, though this House and also our Government have consistently demanded action against the illegal regime or Rhodesia nothing has been done. It. is not a question of party here. Every hon. Member in this House joins in this issue and therefore I allowed it to be raised. The hon. Minister is an old Member of this House, a seasoned parliamentarian and I can assure the House that he never meant any disrespect to the Chair or any hon. Member of the House.

SHRI RAGHU RAMAIAH : Sir, it was not my intention to stop anybody from exercising his right in the House. You know, Sir, there is the Business Advisory Committee in which the leaders of all

[Shri Raghu Ramaiah]

parties are represented. There they decide what should be the agenda. We are very tight with financial business. It has to be finished within a certain date. My overriding anxiety is to see that every minute of time in this House is spent in accordance with the schedule laid down by the Business Advisory Committee. In fact, I sought your guidance. Certainly, I would be the last man to say anything derogatory to any hon. Member or the Chair. I would like you, Sir, at the same time, to bear in mind, while appreciating the importance of the subjects raised, that our schedule is very tight. I would also like to have the assistance of all Member of this House to see that the business is carried out in accordance with the advice of the Business Advisory Committee.

श्री जार्ज फरनेन्डीज : अध्यक्ष महोदय, मैं इस पर इतना ही कहना चाहता हूं आपने कहा कि मैंने जो प्रश्न उठाया, यह सुबह जब स्पीकर यहां थे तब उठाना चाहिए था। आप जानते हैं आज सुबह मेरे लिए इस प्रश्न को उठाना असम्भव था। मेरी आपसे इतनी ही प्रार्थना है कि आप मेहरबानी करके मन्त्री महोदय से यह कहिए कि इस पर प्रधान मन्त्री या विदेश कार्य मन्त्री एक वक्तव्य दें।

SHRI RAGHU RAMAIAH : He is vigilant enough. I am sure he has taken note of everything and they will be coming up at the proper time.

SHRI P. G. SEN (Purnea) : Sir, from your ruling it follows that you are going to allow any important matter occurring in or outside India to be raised in this House at any time and there is no necessity of giving any notice. We will be in the dark if anybody can raise any subject without notice. If the time of House is taken on those subjects the time for discussion on the other subjects is cut down with the result that many hon. Member from these benches were disallowed time to speak on the Budget. There are complainst from so many hon. Member whereas you are allowing anybody who stands up from the other side to raise any points without notice.

When they create a row, you are not objecting to that.

MR. DEPUTY-SPEAKER : He must bear with me. I have some discretion in this matter. I know what is important. For instance, when Shri Randhir Singh normally shouts, I ask him to resume his seat. But when he takes up a particular issue which is important, I have to permit it

SHRI P. G. SEN : That does not help.

MR. DEPUTY - SPEAKER : I am passing over to next subject.

14.51 hrs.

STATUTORY RESOLUTION RE: CUSTOMS (AMENDMENT) ORDINANCE AND CUSTOMS (AMENDMENT) BILL

SHRI SHRI CHAND GOYAL (Chandigarh) : I beg to move :

> "This House disapproves of the Customs (Amendment) Ordinance, 1969 (Ordinance No. 1 of 1969) promulgatad by the President on the 3rd January, 1969."

I am going to make a four-pronged attack in disapproving the Customs (Amendment) Ordinance. Firstly, I would say that there was absolutely no justification, there was no pressing need, there was no urgency in issuing the Ordinance and it violates the spirit and provisions of the Constitution, under which an Ordinance can be promulgated.

Sir, you will remember that a Bill which sought to amend the Customs Act was introduced in this House on the 3rd December 1968 and the House had adjourned *sine die* on the 20th December 1968 and prorogued on the 24th December, 1968.